THE MANIPUR LAND LAWS (AMENDMENT AND VALIDATION OF PROCEEDINGS) BILL 1976

(As passed by the Legislative Assembly, Manipur on 8-9-76)

33 of 1960.

to validate the proceedings under the Manipur Land Revenue & Land Reforms Act, 1960.

BE it enacted by the Legislature of Manipur in the Twenty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Land Laws (Amendment and Validation of Proceedings) Act, 1976.

Short title and com-

- (2) This Act shall come into force at once.
- 2. In section 1 of the Manipur Land Revenue & Land Reforms (Second Amendment) Act, 1976, for the sub-section (2) thereof, the following shall be substituted, namely,-
 - "(2) Amendment of Section 4 of the Manipur Land Revenue & Land Reforms Act, 1960 by section 4 of Manipur Land Revenue & Land Reforms (Second Amendment) Act, 1976, shall be deemed always to have been made with effect from 1-6-1961, and amendment of section 158 of the Manipur Land Revenue & Land Reforms (Second Amendment) Act, 1976 shall come into force on such date as the State Government may by a notification in the official gazette appoint.".

mencement.

Amendment of section 1 of Manipur Act-10 of 1976.

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Validation of proceedings.

- 3. Notwithstanding anything contained in any law or in any judgment, decree or order of any Court,—
 - (i) no appointment, conferment or delegation of power before the commencement of this Act, otherwise than in accordance with the provisions of the Manipur Land Revenue & Land Reforms Act, 1960, shall be deemed to be illegal or void or ever to have become illegal or void by reasons only of the fact that such appointment, conferment or delegation of power was not made in accordance with the provisions of the said Act; and

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(ii) no jurisdiction exercised, no order passed or made and no other act or proceeding done or taken, before the commencement of this Act, by or before such person appointed or to whom any power had been conferred or delegated otherwise than in accordance with the provisions of the Manipur Land Revenue & Land Reforms Act, 1960, shall be deemed to be illegal or invalid or over to have become illegal or invalid by reasons only of the fact that such appointment, conferment or delegation or power was not made in accordance with the provisions of the said Act.

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Exclusion of time from computation of the perod of appeal.

4. Notwithstanding anything contained in section 94 of the Manipur Land Revenue & Land Reforms Act, 1960, for the purpose of appeal from any order passed or issued by any officer or officers whose acts or orders are hereby validated, the period from the date of passing such order till this Act comes into force, shall be excluded from computation of the period during which the appeal may be filed.

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Repeal & Savings.

5. (1) The Manipur Land Revenue & Land Reforms (Misc. Amendment) Ordinance, 1976 (No. 1 of 1976) and Manipur Land Revenue and Land Reforms (Validation of Proceedings) Ordinance, 1976 (No. 3 of 1976) shall stand repealed on the day this Act comes into force.